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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 28th day of August, 2006.

HON'BLE MR. A.K. SINGH, MEMBER- A

ORIGINAL APPLICATION NO. 882 OF 2006

Ganpat Singh, S/o Sri Dina, R/o Village Jajau,
Post Fatehpur Sikri, District Agra, U.P.

Applicant

By Advocate : Sri K.K. Tiwari

V E R S U S

1. Union of India through General Manager,
North Centra Railway, Allahabad.
2. Barishth Karmik Uttar Madhya Railway, Jhansi
Mandal, Jhansi.
3. Asstt. Divisional Engineer, (C), N.C.R., Jhansi.

..... Respondents

By Advocate: Sri P.N. Rai

O R D E R

Heard Sri K.K. Tiwari, learned counsel for the applicant. The applicant-Ganpat Singh, of the address given in the O.A., was employed as Casual Khalsi in Central Railway, Bhopal Division on 15.12.1980 and worked on the said post upto 18.7.1981. He has, thus, completed 552 days of service as a casual worker. The applicant was granted MRCL status w.e.f. 5.4.1988. The applicant has been representing before the respondents

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authorities to regularize him in the Group 'D' cadre. The last representation sent by the applicant to the respondents is dated 14.3.2005. The applicant has completed 46 years of age as his date of Birth is 1960 and consequently he has become over age for employment in any other discipline.

2. In view of the above, the learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to the competent authority to decide the aforesaid representation of the applicant dated 14.3.2006 within a reasonable period of time and in accordance with rules.

3. I have considered the submissions made by the learned counsel for the applicant. It is my considered view that interest of justice will be adequately met if a direction is issued to the competent authority to decide the aforesaid representation of the applicant taking into account the following facts within a definite time schedule:

- (a) That the applicant has completed 552 days of work and had obtained MRCL Status.
- (b) That the applicant has already completed 46 years of age and consequently he became over age for employment in any other discipline or area of work on a regular basis.

4. In view of the above, the respondents are directed to consider and decide the aforesaid representation of the applicant within a period of two months from the date of issue of the order, in

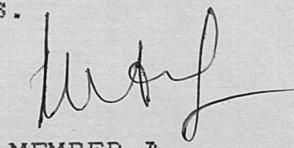
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accordance with rules through a reasoned and speaking order, under intimation to the applicant.

5. The O.A. stands disposed of in the above manner at admission stage itself. No costs.



MEMBER-A

GIRISH/-